## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI

C.P. No. 254/2017 in O.A. No. 1423/2015 M.A. No. 1268/2018

New Delhi, this the 19th day of April, 2018

## HON'BLE MR. V. AJAY KUMAR, MEMBER (J) HON'BLE MS. NITA CHOWDHURY, MEMBER (A)

Surinder Pal Tanwar, (Aged about 63 years) Retd. Asstt. Engineer (Civil) S/o Late Shri Chhote Lal, R/o House No.WZ-80, Naraina, New Delhi-28.

.. Petitioner

(By Advocate : Shri K.L. Manhas)

Versus

Shri P.K. Goel, IAS, Commissioner, South Delhi Municipal Corporation, Civic Centre, Minto Road, New Delhi-110002.

... Respondent

(By Advocate : Mrs. Anupama Bansal)

## ORDER (ORAL)

## By Mr. V. Ajay Kumar, Member (J)

When this matter is taken up for hearing, learned counsel for the petitioner submits that though the respondents have substantially complied with the orders of this Tribunal, however, no due and drawn statement has been supplied to the applicant. Hence, he is not in a position to verify whether the respondents have fully complied with the orders or not.

2. After perusing the CP record, we are also satisfied that the orders of this Tribunal have been complied with. Accordingly, the CP is closed and notice is discharged. However, the respondents are directed to supply a due and drawn statement to the applicant, within four weeks. No costs.

(Nita Chowdhury) Member (A) (V. Ajay Kumar) Member (J)

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